

UTTAR PRADESH SHASAN
STAMP EVAM REGISTRATION ANUBHAG-2

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government notification no. 9/2023/319/94-S.R.-2-2023, dated 12 April, 2023

Notification

Order

No. 9/2023/319/94-S.R.-2-2023

Lucknow, dated 12 April, 2023

In exercise of the powers under clause (a) of sub-section (1) of section 9 of the Indian Stamp Act, 1899 (Act no. 2 of 1899) as amended from time to time, in its application to Uttar Pradesh read with section 21 of the General Clauses Act, 1897 (Act no. 10 of 1897), the Governor, is pleased to remit the Stamp Duty, for establishing new unit/park under the Uttar Pradesh Warehousing and Logistics Policy, 2022, in accordance with the Para 9.1.2, 9.2.2, 9.3.2 & 9.6 of the a f o r e said Policy for the purposes specified therein, to the limit as mentioned in column 3 of the table below in relation to the Instrument as shown in column 4

Para of UP Warehousing & Logistics Policy 2022	Purpose	Exemption Limit	Nature of Instrument
1	2	3	4
9.1.2	Exemption of Stamp duty on land purchased or taken on lease (for a period of atleast 10years) shall be provided at following rates: <ul style="list-style-type: none">• Bundelkhand and Poorvanchal region and region covered under 'Taj Trapezium Zone'• exemption in Madhyanchal and Paschimanchal (except Gautambuddha Nagar & Ghaziabad)• exemption in Gautambuddha Nagar & Ghaziabad	100% 75 % 50%	On the instrument of conveyance under Clause (a) of Article 23 & Article 35 of Schedule 1(b) of the Indian Stamp Act, 1899
9.2.2	Exemption of Stamp Duty shall be provided on land purchased or taken on lease (for a period of atleast 10years) for setting up ICD/ CFS/ AFS project anywhere in the State	100%	On the instrument of conveyance under Clause (a) of Article 23 & Article 35 of Schedule 1(b) of the Indian Stamp Act, 1899
9.3.2	Exemption of Stamp Duty shall be provided on land purchased or taken on lease (for a period of atleast 10years) for setting up Logistics Park anywhere in the State	100%	On the instrument of conveyance under Clause (a) of Article 23 & Article 35 of Schedule 1(b) of the Indian Stamp Act, 1899

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है ।

9.6	Exemption of Stamp Duty shall be provided for setting up such Truckers Parks anywhere in the State. Such exemption will be provided on purchase of land as well as on allotment done by any Industrial Development Authorities or Development Authorities.	100%	On the instrument of conveyance under Clause (a) of Article 23 & Article 35 of Schedule 1(b) of the Indian Stamp Act, 1899
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The aforementioned exemption under this notification is subject to the following prohibitions /conditions:

- 1-The District Magistrate/ Deputy Commissioner of Industries shall confirm in the Instrument of conveyance/ Lease that the deed is being executed under the **Uttar Pradesh Warehousing and Logistics Policy ,2022** and also signs as a witness for the said purpose.
- 2- The unit which has obtained the benefit of stamp duty exemption under any other policy shall not be eligible for a stamp duty remittance/ exemption under this policy and notification.
- 3-The implementation of the notified provisions shall be done according to the extant procedural guidelines issued by the Stamp and Registration Department.
- 4- The provisions mentioned in the above notification will be considered effective from the date of the Government order issued by the Administrative Department (Industrial Development Department) regarding the implementation of the policy.

Explanation- For the purpose of this notification.-

"**Purvanchal**" shall include the revenue divisions of Prayagraj, Varanasi, Mirzapur, Azamgarh, Basti Gorakhpur, Ayodhya and Devipatan. "**Madhyanchal**" shall include the revenue divisions of Lucknow and Kanpur and the "**Bundelkhand**" shall include the revenue divisions of Chitrakoot Dham and Jhansi. The revenue divisions of Agra, Aligarh, Moradabad, Saharanpur, Bareilly & Meerut (except Gautam Budh Nagar and Ghaziabad districts) is included in "**Pashimanchal**"

By order,

Leena Johri
Principal Secretary

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